

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 101

**IA(IBC)/1100(CH)2024,IA(IBC)/1202(CH)2024
and
CP(IB) No.32/Chd/Hry/2023**

IN THE MATTER OF:-

Nilanjana Ghosh

... Petitioner

Vs.

Bank of Maharashtra

...Respondent

Under Section: 94, IBC 2016, Rule 11 of NCLT 2016

Order delivered on 08.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : None

For the RP : Mr. Desh Deepak, RP-in-person

**For the financial creditor-
Bank of Maharashtra** : Mr. R. S. Bagga, Advocate

ORDER

IA(IBC)/1202(CH)2024

IA 1202/2024 has been filed to place on record the report filed by the RP under Section 99. It is pointed out the Id. counsel for the creditor-Bank that there are discrepancies in the assets and liabilities between the information contained in net worth statement of 25.04.2019 provided by the financial creditor-Bank of Maharashtra-Annexure R6 and information provided in the statement of affairs of the applicant as given as Annexure A16 of the application. It is pointed out by Id. RP that no net worth statement was provided by the petitioner Ms. Nilanjana Ghosh. Therefore, he could not clarify the net worth assessment of Ms. Nilanjana Ghosh. There is no representation on behalf of the petitioner for last two dates, in these circumstances, it

seems that the petitioner is neither interested to pursue the matter further, nor has she furnished the information to the RP. Thus, keeping in view the facts and circumstances of the present case and the statements made by the RP and Id. counsel for the creditor, IA No.1202/24 stands **dismissed**.

IA(IBC)/1100(CH)2024

The present application has been filed by the RP for claiming of his fees and other expenses. It is pointed out by the RP that he has not been paid. However, on perusal of the application, it is transpired that the RP has not quantified his fees and other expenses.

At this stage, it is stated by the RP that he may be permitted to withdraw the present application with liberty to file a fresh application mentioning the amount clearly for his fees and other expenses to be paid.

Keeping in the facts and circumstances of the present case and the statement made by the RP, IA No.1100/2024 stands **dismissed as withdrawn** with liberty aforesaid.

CP(IB) No.32/Chd/Hry/2023

It is seen that on the last date of hearing, none appeared on behalf of the petitioner. Today also there is no representation on behalf of the petitioner. It seems that the petitioner is not interested to pursue the matter further. Keeping in view the facts and circumstances of the present case, the present petition bearing CP(IB) No.32/Chd/Hry/2023 stands **dismissed for want of prosecution**. File be consigned to the record room.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)

Tanvi

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)